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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....
NEW DELHI: THE 30TH JUNE, 1972.

NOTIFICATION
INCOME TAX

No. 132 (F. No. 404/235/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri O.P. Arya who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 81 (F.No. 404/104/70-ITCC) dated 19th May, 1970 shall come into force with immediate effect.

Sd/-
(A.K. Nasta)


Under Secretary to the Government of India

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No. 132 (F.No. 404/235/72-ITCC):

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